

**The Lok Sabha Re-assembled After Lunch at Four Minutes Past Fourteen of the Clock.**

[MR. DEPUTY SPEAKER *in the Chair*]

**PAPER LAID ON THE TABLE**

**Explanatory Statement Giving Reasons for Immediate Legislation by Foreign Trade (Department and Regulation) Ordinance, 1992**

[*English*]

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Foreign Trade (Development and Regulation) Ordinance, 1992, under rule 71(2) of the Rules of Procedure and conduct Business in Lok Sabha.

[Placed in library, See No LT.-2111/92]

**Foreign Exchange Conservation (Travel) Tax Abolition Ordinance, 1992 (No 8 of 1992) Capital Issues (Control) Repeal Ordinance of 1992 (No 9 of 1992) etc.**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI RANGARAJAN KUMARAMANGALAM): I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:-

- (1) The Foreign Exchange Conservation (Travel) Tax Abolition Ordinance, 1992 (No. 8 of 1992) promulgated by the President on

the 29th May, 1992.

[Placed in library. See No.LT 2112/92]

- (2) The Capital Issues (Control) Repeal Ordinance, 1992 (No. 9 of 1992) promulgated by the President on the 29th May, 1992

[Placed in library See No LT -2113/93]

- (3) The Special Court (Trial of Offences Relating to Transactions in Securities) Ordinance, 1992 (No.10 of 1992) Promulgated by the President on the 6th June 1992

[Placed in library See No LT-2114/92]

- (4) The Foreign Trade (Development and Regulation) Ordinance, 1992 (No.11 of 1992) promulgated by the President on the 19th June 1992.

[Placed in library See No. LT -2115/92]

**Review on the Working of and Annual Report of Paradeep Phosphates Ltd., Bhubaneswar for 1990-91 and Statement for Alloy in Laying those Papers.**

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) section 619A of the Companies Act, 1956:-
  - (i) Review by the Government on the working of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1990-91.

(ii) Annual Report of the Paradeep Phosphates Limited Bhubaneswar, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in lying the papers mentioned at (1) above.

[Placed in library See No LT-2116/92]

**(Notification Under Articles 280 of the Constitution Containing President's Order Re: Contributed of Finance Committee)**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): I beg to lay on the Table a copy of the Notification No.S.O. 431 (Hindi and English versions) published in Gazette of India dated the 15th June, 1992 containing President's Order regarding constitution of Finance Commission consisting of Shri Krishna Chandra Pant as the Chairman and four other members as mentioned in the Notification issued under article 280 of the Constitution.

[Placed in library See No. LT-2117/92]

**Notifications Under Apprentices Act 1961**

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): I beg to lay on the Table:-

(1) A copy of the Notification No.S.O.405 (Hindi and English versions) published in Gazette of India dated the 2nd February 1991 specifying the subject fields as designated trades for Graduate and Technician Apprentices, for the purpose of the Apprentices Act, 1961 issued under section 2 of the said act.

(2) A copy of the Notification No.S.O. 2961 (Hindi and English versions) published in Gazette of India dated the 30th November 1991 making certain amendments to Notifications No. G.S.R. 1011 dated the 10th July, 1979 and G.S.R. No. 50 dated the 22nd December, 1980 so as to substitute ratio of trade apprentices of workers, issued under section 8 of the Apprentices Act, 1961, [Placed in Library. See No. LT2118/92]

*(Interruptions)*

MR. DEPUTY SPEAKER: Mr. Deve Gowda, if you have get really for any grievance, you can take up this matter tomorrow or day after tomorrow.

SHRI H.D. DEVEGOWDA (Hassan): I have approached the Speaker well in advance. I had met him at 10 AM and I requested him.

MR. DEPUTY SPEAKER: Zero Hour is over. During Zero Hour many important matters were taken up. Now, we have gone to the next item.

SHRI H.D. DEVEGOWDA: May I kindly mention a word? In 45 years of independence, no Minister went to the extent of killing a civilian. A case has been registered under Section 302. But no action has been against him. It has happened in your own constituency.

MR. DEPUTY SPEAKER: You can take up this matter tomorrow.

SHRI H.D. DEVEGOWDA: I am unable to understand what more important issue can we discuss in this House.

MR. DEPUTY SPEAKER: You can take

up this matter tomorrow or day after tomorrow, as the case may be.

SHRI H.D. DEVEGOWDA: If it is tomorrow, then I have no objection.

MR. DEPUTY SPEAKER: Let us proceed with the next item now. We will take up Calling Attention. Shrimati Geeta Mukherjee.

13.07 hrs

CALLING ATTENTION TO MATTER OF  
URGENT PUBLIC IMPORTANCE

**Situation arising out of the nationwide  
transport strike**

[English]

SHRIMATI GEETA MUKHERJEE (Panskura): sir I call the attention of the Minister of surface Transport to the following matter of urgent importance and request that he may make a statement thereon:-

"The situation arising out of the nationwide transport strike resulting in shortage and shooting prices of essential commodities and the step taken by Government in the matter."

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGADISH TYTLER): Sir, there is a good news for the hon. Members. This is the first time that before the Calling Attention could be discussed, the strike is off. But I still like to...

[Translation]

SHRI MADAN LAL KHURANA (SOUTH DELHI): There are reports that the strike has not been called off in Maharashtra and Bombay.

SHRI JAGDISH TYTLER: Some to this effect had appeared which are before us and which are motivated. Perhaps he must have

told his unions to continue their strike otherwise all the unions of the country have withdrawn their strike unconditionally after negotiations with the Government on their demands. They have suspended their agitation and withdrawn their strike but we have asked them to continue their dialogue and even a discussion was held in the morning today. I would inform you about the decisions which have been taken as a result of negotiations.

[English]

The All India Motor Transport Congress had submitted a Memorandum and Charter of Demands dated March 31, 1992 and threatened an indefinite strike from 1st July, 1992 if their demands were not met. These notices were given to the Central Government as well as all the Chief Ministers of the States.

Discussions with the All India Motor Transport Congress were held on 18.5.92, 24.6.92 and 29.6.92. I had also held discussion with the president and other office bearers of All India Motor Transport Congress on 29.6.92. The stand of the Central Government on the various demands raised by the AIMTC was clearly expressed to them and a number of their demands had been satisfactorily resolved. However, the AIMTC were satisfied and went ahead with the indefinite strike from 1st July, 1992.

The Central Government had, as early as 24.6.92, alerted the State Governments and this was followed up by further telexes on 2.7.92, 3.7.92, 4.7.92 and 5.7.92 to take appropriate measures to deal with the strike and ensure uninterrupted supply of essential commodities.

As a result of the strike, shortages of certain essential commodities were reported from some parts of the country. The situation was closely monitored. Concerned Central Ministers such as Agriculture, Chemicals & Fertilizers, Civil Supplies, Coal, Food, Petroleum & Natural Gas, Steel and the State Governments were requested to take necessary steps to keep the lines of supply